

tral Team on Agricultural Programmes comprising the representatives of the Planning Commission and the Ministries of Food and Agriculture, Community Development & Cooperation and Irrigation & Power visited the Uttar Pradesh State from 16th to 19th May, 1964, with a view to securing close collaboration between the centre and the State Government in the formulation and effective implementation of agricultural programmes in the State for 1964-65.

(b) A statement indicating the main conclusions and recommendations is laid on the table of the House. [Placed in Library. See No. LT-3368/64].

Advisory Committee for Agricultural Labour

105. **Shri Vishwa Nath Pandey:** Will the Minister of Community Development and Cooperation be pleased to state:

(a) whether it is a fact that the Central Advisory Committee for Agricultural labour set up by the Planning Commission has recommended the formation of labour cooperatives in rural areas; and

(b) if so, the steps taken by Government in this regard?

The Deputy Minister in the Ministry of Community Development and Cooperation (Shri B. S. Murthy): (a) Yes, Sir.

(b) The recommendations are being implemented by State Governments to the maximum extent. A pilot programme for intensive development of labour contract and construction societies has also been launched and one pilot district per State for this purpose is being selected by the State Governments.

National Ploughing Championship

106. { **Shri Ram Sewak:**
 Shri P. G. Sen:

Will the Minister of Food and Agriculture be pleased to state:

(a) whether it is a fact that national ploughing championship, the first of its kind, will be held at Ludhiana;

(b) the manner in which this contest is to be arranged between tractors, power tillers and animal driven implements; and

(c) when it will commence?

The Deputy Minister in the Ministry of Food and Agriculture (Shri Shah Nawaz Khan): (a) Yes.

(b) The contest will be conducted by the Agricultural Machinery Association of India, New Delhi, a private organisation, in accordance with the rules framed by it, at the campus of the Punjab Agricultural University.

(c) The contest will commence on the 11th December, 1964.

Common Paddy

107. **Shri C. K. Bhattacharyya:** Will the Minister of Food and Agriculture be pleased to state:

(a) what kind of paddy is indicated by the expression "Common" variety used in his statement on grain price policy;

(b) whether it means the coarse variety;

(c) whether he is aware that due to shortage the coarse variety has been selling as "medium" variety; and

(d) whether any steps have been taken to establish a price relationship between the "Common" (i.e. coarse) variety with medium, fine and superfine varieties?

The Deputy Minister in the Ministry of Food and Agriculture (Shri D. R. Chavan): (a) and (b). It refers to coarse variety of paddy.

(c) No, Sir.

(d) Yes, Sir.

Credit to Agriculturists

108. **Shri M. L. Jadhav:** Will the Minister of Community Development and Cooperation be pleased to state:

(a) the efforts being made to provide sufficient credit to the agriculturists so as to give incentive for increase in the agricultural production; and

(b) whether credit facilities will be linked up with marketing?

The Deputy Minister in the Ministry of Community Development and Cooperation (Shri B. S. Murthy): (a) A comprehensive action programme has been circulated to state governments suggesting *inter alia* the introduction of crop loan system, according to which cooperative credit is to be production-oriented and is to be determined on the basis of production needs and repaying capacity. State governments are taking steps to implement this programme.

(b) Yes, Sir. Marketing is to be intensified and linked with the credit programme.

12 hrs.

MOTION FOR ADJOURNMENT

FAILURE OF GOVERNMENT TO ENSURE THE MINIMUM SUPPLY OF RICE TO KERALA

Mr. Speaker: I have received notices of several adjournment motions, calling attention notices and other notices as well.

The first one that I got was from Shri H. N. Mukerjee, Shri M. Elias, Shri K. A. Nambiar, Shri Kolla Venkaiah, Shri E. K. Imbichibava, Shri R. Umanath, Shri Dinen Bhattacharya, Dr. Saradish Roy, Shri M. Narayana Swamy, Shri U. M. Trivedi, Shri Yudhvir Singh Chaudhary, Shri Ramchandra Vithal Bade, Shri Surendranath Dwivedy, Shri Hem Barua, Shri Vishram Prasad, Shri Ram Sewak Yadav, Shri Kishen Pattnayak, Shri B. Singh Utiya, Shri S. M. Banerjee, Shri K. K. Warrior, Shri M. K. Kumaran, Shri A. V. Raghavan, Shri N. Sreekantan Nair, Shri Tridib Kumar Chaudhuri, Shri N. C. Chatterjee, Shri C. H. Mohammed Koya, Shri N. G. Ranga, Shri Narendra Singh Mahida, Shri Kapur Singh and Shri Himatsinhji, on the following subject:

"The Failure of the Government to ensure even the minimum supply of rice to Kerala thereby creating a very serious situation in that State."

Can the Minister just tell me why I should not give my consent to this adjournment motion?

श्री रामेश्वरानन्द (करनाल): अध्यक्ष महोदय,

अध्यक्ष महोदय : मैंने मिनिस्टर साहब को बुलाया है ।

श्री रामेश्वरानन्द : मैंने भी स्थगन प्रस्ताव दिया है, पता नहीं, आपको मिला है या नहीं ।

अध्यक्ष महोदय : अच्छा माननीय सदस्य का नाम ही सही, अब वे बैठ जायें ।

श्री रामेश्वरानन्द : आपने मेरा नाम लिया नहीं ।

अध्यक्ष महोदय : चलिए, मैंने माननीय सदस्य का नाम भी ले लिया, श्री रामेश्वरानन्द

The Minister of Food and Agriculture (Shri C. Subramaniam): I am making a statement on the food situation in Kerala, and the situation which led to scarcity in Kerala and the disturbances that took place as a result of that. I do not think this will be a matter for an adjournment motion because....

An Hon. Member: Why? (*Interruptions*).

Mr. Speaker: The Minister must have his say, and I should be allowed to listen to it. Why should there be impatience?

Shri Nath Pai (Rajapur): He should be more factual, not provocative.

Shri C. Subramaniam: In view of what I have explained in the statement, my own view is this is not a case for an adjournment motion. Therefore, you may allow me to make the statement, after which, on the basis of what I have stated in the statement, if you think that the adjournment motion should be considered, you may take a decision.

If it is a question of having some discussion on the food situation particularly in the Southern States, I have no objection to have a discussion on any date which you may please, but